

DIVISION BENCH
COURT - II

O-212

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/88(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD MAY 2024

IN THE MATTER OF	DAYAL KRIPALANI VS BRIDGE AND ROOF COMPANY {INDIA}LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Ayan Kumar Boral, Adv.] For the Petitioner

ORDER

1. Ld. Counsel for the petitioner present.
2. Registry is directed to issue notice to the respondent company by way of speed post and by e-mail and place the tracking information report on record.
3. Last opportunity is given to the respondents to appear failing which an appropriate order would be passed in the matter.
4. List the matter on **09.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**